

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioners and NTPC Limited dated 12.5.2016, *inter alia*, seeking relief on account of Change in Law viz. the introduction of Goods and Service Tax laws and seeking refund of amounts wrongfully sought to be deducted from the monthly tariff payable to the Petitioners putatively in lieu of Change in Law compensation paid earlier.
- Date of Hearing : 20.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Rising Sun Energy Private Limited (RSEPL) and 2 Ors.
- Respondents : NTPC Limited (NTPC) and 2 Ors.
- Parties Present : Shri Syed Jafar Alam, Advocate, RSEPL
Shri Saahil Kaul, Advocate, RSEPL
Shri B.S. Dandona, RSEPL
Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Ms. Shraddha Deshmukh, Advocate, RUVNL

Record of Proceedings

Due to paucity of time, the matter could not be taken-up for hearing and accordingly, the matter was adjourned.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder within two weeks with copy to the other side. The interim direction issued vide Record of Proceedings for hearing dated 24.6.2022 shall continue till the next date of hearing.

3. The Petition shall be listed for hearing on 22.6.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**